

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT 1)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL HELD ON 04.02.2021  
at 02.00 P.M. THROUGH VIDEO CONFERENCING.

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**PRESENT : SHRI R. VARADHARAJAN MEMBER – JUDICIAL**  
**SHRI ANIL KUMAR B. MEMBER - TECHNICAL**  
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APPLICATION NUMBER :  
PETITION NUMBER : IBA/448/2020  
NAME OF THE PETITIONER(S) : Ankit P Doshi  
NAME OF THE RESPONDENT(S) : VKS Foods Pvt Ltd  
UNDER SECTION : Sec.9 Rule 6 of IBC  
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**ORDER**

Learned Counsel for Petitioner Mr. B. Sarath Babu and Learned Counsel for Respondent Mr. Pranav V. Shankar are present through video conferencing platform.

Learned Counsel for Corporate Debtor represents that the Corporate Debtor has filed counter as directed by this Tribunal. However, Learned Counsel for Petitioner represents that physical copy of the counter has not been made available.

In the circumstances we direct the Corporate Debtor to make available the physical copy of the counter to the Petitioner within a period of three days from today under proper acknowledgment.

Post this matter for enquiry on **23.02.2021**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)